

**Demand to Enact a Legislation to Regulate Service Conditions
of Government Employees**

SHRI SHANTARAM NAIK (Goa) : Article 309 of the Constitution provides for enactment of legislations by the Central Government and also by the State Governments to regulate the recruitment and provide for conditions of services of employees appointed by them in public services.

However, hardly any Government has framed legislations as enumerated in the Constitution. Some sort of skeleton rules are framed under the said article, but they do not deal with all the aspects of the recruitment, their promotions, transfer and pay-scales in a transparent manner.

Vagueness in these rules have, over the years, resulted in lakhs of litigations, resulting in expenditure of crores of rupees, both for the Government as well as the employees.

A regular legislation should be enacted by the Central Government and also by the State Governments in order to make clear the conditions regarding pay-scales, promotional avenues, transfers of employees, writing of character rolls, disciplinary matters, trainings, upgradation of qualifications, etc.

Today, voluntary retirements are announced through schemes. However, such schemes should not be issued as executive instructions. But they should be framed under a legislation in which broad principles should be laid down.

In case, it is found that an employee is threatened or undue influence was exercised or he or she was coerced into signing an application to take voluntary retirement, it should be treated as a cognizable offence.

When Governments get change, there is a tendency to transfer the officers and employees and bring in the people who are committed to the political and organizational philosophy of ruling party. This practice must be stopped. I, therefore, demand that a comprehensive legislation should be enacted to regulate recruitment and conditions of service of Government employees.

SHRI M. VENKAIAH NAIDU (Karnataka) : Sir, I had appealed to the Chair even the last time that Special Mentions must be allowed to be read. Otherwise, there is no meaning in just laying it on the Table of the House. The Members of Parliament have got a certain value and importance, and the entire country would be watching them. If they come to know that their MPs have raised certain issues, even if they could not be answered to, people would be happy. More than that, it would be serving the purpose. Otherwise, even a clerk can lay it on the Table of the House. Why should an MP do it? I am sorry to say this.

THE VICE CHAIRMAN (PROF. P.J. KURIEN) : There is a difference. Please don't say that. Don't denigrate MPs by saying that even a clerk can do that.

SHRI M. VENKAIAH NAIDU : But this is worse than that!

THE VICE CHAIRMAN (PROF. P.J. KURIEN) : We will consider this. It will be brought to the notice of the Chairman.

SHRIMATI VASANTHI STANELY (Tamil Nadu) : Sir, he had raised the matter even earlier. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : Even the last time I had raised this issue. It needs to be considered.

THE VICE CHAIRMAN (PROF. P.J. KURIEN) : Your views would be brought to the notice of the Chair.

SHRI M. VENKAIAH NAIDU : You could allow the Members two minutes to make their Special Mentions.

THE VICE CHAIRMAN (PROF. P.J. KURIEN) : We could do that. I think, we could take it up after 6:00 p.m., before the House adjourns for the day.

SHRI M. VENKAIAH NAIDU : Whatever time is agreed upon, the Members must be allowed to read their Special Mentions.

THE VICE CHAIRMAN (PROF. P.J. KURIEN) : I would bring this matter to the notice of the Chairman.

THE VICE CHAIRMAN (PROF. P.J. KURIEN) : Now, Bills for introduction.

GOVERNMENT BILLS

The Registration of Births and Deaths (Amendment) Bill, 2012

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED) : Sir, I move for leave to introduce a Bill further to amend The Registration of Births and Deaths Act, 1969.

The question was put and the motion was adopted.

SHRI SALMAN KHURSHEED : Sir, I introduce the Bill.

The Anand Marriage (Amendment) Bill, 2012

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED) : Sir, I move for leave to introduce a Bill further to amend The Anand Marriage Act, 1909.

The question was put and the motion was adopted.